

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

Regn.No. RA 177/92 in  
OA 837/90

Date of decision: 21.05.1992

Shri R.S. Gupta  
(applicant No.6 in OA 837/90)  
Vs.

...Petitioner

Union of India through the  
Secretary, Ministry of Urban  
Development

...Respondents

CORAM:

The Hon'ble Mr.P.K. KARTHA, VICE CHAIRMAN(J)

The Hon'ble Mr.B.N. DHOONDIYAL, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgment? *Yes*

2. To be referred to the Reporters or not? *No*

JUDGMENT

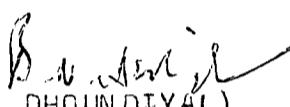
(of the Bench delivered by Hon'ble Shri P.K. Kartha,  
Vice Chairman(J))

The petitioner in this RA is one of the original applicants in OA 837/90 which was disposed of by judgment dated 07.04.1992. The petitioners in the main application had prayed that the respondents be directed to consider them for promotion from ~~the~~ Junior Engineer to Assistant Engineer in CPWD, earliest they were entitled to be considered if there was no quota for appointment/promotion to Assistant Engineer and to promote them on duty retrospectively with arrears with interest at 15% and other consequential benefits including further promotion.

(V4)

2. After hearing the learned counsel of both parties and going through the records of the case carefully, the Tribunal found no merit in the application and the same was dismissed.

3. After going through the grounds raised in the RA, we see no error <sup>of law</sup> apparent on the face of the judgment. The petitioner has also not brought out any fresh facts warranting a review of the judgment. The RA is accordingly rejected.

  
(B.N. DHOUNDIYAL)  
MEMBER (A)

21.05.1992

  
(P.K. KARTHA)  
VICE CHAIRMAN (J)  
21.05.1992

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